

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.201 – IA 07 of 2022  
Item No.202 – IA 763 of 2022  
In  
CP(IB) 342 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Steelco Gujarat Ltd

.....Applicant

.....Respondent

**Order delivered on 25/01/2023**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirwa Dave, Adv.  
For the Applicant : Mr. Nipun Singhvi, Adv. Mr. Kunal Vaishnav, Adv.  
For Omkara : Mr. Krishnendu Datta, Sr. Adv. a/w. Mr. Ajay Kumar,  
Adv., Ms. Harshita Ahluwalia, Adv. & Ms. Stuti, Adv.  
For the Respondent No.5:Mr. Virender Ganda, Sr. Adv. Ms. Akansha Mathur, Adv.  
Ms. Sreemantini Mukherjee, Adv., Mr. Vikas Mishra,  
Adv. & Mr. Kartik Nagarkatti, Adv. & Mr. Varun Ahuja, Adv.

**ORDER**

**IA 07 of 2022 & IA 763 of 2022**

In compliance of the order dated 16.01.2023, Learned Senior Counsel Mr. Ganda for the successful Resolution Applicant states that CoC meeting was held yesterday and they have clarified about their stand in the resolution plan with respect to the claim of the employees / workmen in the plan which was the query raised by the Bench on 16.01.2023. Learned Counsel Mr. Dave for RP states that the mail sent by the successful Resolution Applicant, minutes of the meeting of the CoC held as per the directions of the Bench and corrected Form-H will be filed within two to three days.

List on 03.02.2023

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**